

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

URGENT

To

The Chief Engineer,
PW (R&B) Department,
Jammu / Srinagar.

No: 26352-53/imp/pt

Dated: 27/12/2016

Subject: Implementation of resolutions adopted in the Chief Justice Conference, 2016.

Sir,

Kindly find enclosed herewith a copy of format as on 01.01.2017, on the subject cited above. In this regard, I am to request you to furnish the requisite information to this registry as per format annexed by or before 5th January, 2017 positively, for onward transmission to the Secretary General to Supreme Court of India, for further necessary action. The said information be furnished to this office also through fax numbers i.e. 0191-253896 or 2533113.

Matter may be treated as most urgent.

Yours faithfully,

Encl: _____



(Ashok Kumar Koul)
Registrar General.

27/12/16

M/12

*Nic to update
for/2*

K. Details of Funds Allocated for Infrastructure :

S. No		1.10.2015 to 31.12.2015	1.1.2016 to 31.3.2016	1.4.2016 to 30.6.2016	1.7.2016 to 30.09.2016	1.10.2016 to 31.12.2016
1.	Source					
2.	Fund Allocated for the relevant financial year					
3.	Funds Released					
4.	Funds Utilized					
5.	Funds Surrendered					
6.	Funds Re-allocated to other heads					